

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:220
ANSWERED ON:08.08.2012
VIOLATION OF NORMS
Tarai Shri Bibhu Prasad

Will the Minister of COAL be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has unearthed cases which pointed out that certain ineligible steel and coal companies to whom the coal blocks were offered in 2006-2009 period violating the standing norms and guidelines;
- (b) if so, the details thereof;
- (c) whether a Ministry had inquired into these cases;
- (d) if so, the details thereof;
- (e) whether any responsibilities have been fixed for the violations reported; and
- (f) if so, the details thereof including the measures taken against the guilty officials?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): No such report pointing out allocation of coal blocks to ineligible companies is received from CBI.
- (b) to (f): Do not arise in view of reply given to (a) above.